

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 63/RP/2016

IN

Petition No. 104/TT/2013

- Subject:** Review of order dated 12.4.2016 in Petition No. 104/TT/2013 under section 94(1) (f) of the Electricity Act, 2003.
- Date of Hearing:** 24.1.2017
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Bihar State Power (Holding) Company Limited and 5 others
- Parties present:** Shri Deepak Jain, Advocate for PGCIL
Ms. Shantala Sankrit, Advocate for PGCIL
Shri Tanay AK Pareek, Advocate for PGCIL
Ms. Tanvi Sharma, Advocate for PGCIL
Shri Amit Yadav, PGCIL
Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Ms. Pratibha Raje Parmar, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the time over run in signing the loan agreement with World Bank in March, 2008, after the Investment Approval in October, 2006 has been condoned. However, the delay in finalisation of contracts after approval of World Bank due to various requirements has not been condoned. Learned counsel further submitted that the reasons for time over-run are beyond the petitioner's control and requested to condone the complete time over-run of 43 months in commissioning of the instant asset.

2. The Commission observed that considering the vast experience of the petitioner in dealing with the World Bank, the petitioner should have taken into consideration the time taken for international bidding, grant of loan and award of contracts while planning



for the instant assets. In response, learned counsel submitted that in the instant case, the High Tension Low Sag (HTLS) conductor was introduced and used for the first time in India and hence it took time for award of contracts.

3. The Commission directed the petitioner to submit the details of the various loans obtained from the World Bank during the period 2006 to 2008 for its projects, the time taken for bidding process and the details of completion time on affidavit with a copy to the respondents by 13.2.2016. The Commission also observed that if the above said information is not filed within the specified time, the matter shall be disposed on the basis of the information on record.

4. The Commission reserved the order in the review petition.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

